THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) On On average S years and 10 months.

(b) Longest period is 1. 3 years and six months.

(c) The Controller. General of Patents, Designs and Trade Marks has been asked to expedite disposal of applications.

(d) No; Sir.

Decision to import cement -

*292. SHRI RAMSINGHBHAI PA-TALIYABHAI RATHVAKOLI: Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that the Government has decided root to im port cement any further;

(b) . when and in what circum stances the decision to import cement was taken;

(c) what is the precise text of the resolution that was made by his Ministry at the time of taking decision to import cement; and

(d) what is the definition of the term 'cement' for purposes of the connected policy of Government?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) In view of increase in production of cement in the country, Government have decided not to authorise import of cement during the current year.

(b) to (d) A decision was taken'in January 1978 to import cement mainly with a view to narrow the gap between the indigenous availability and demand of cement in the country. The import of cement was to be regulated under the "Imported Cement Control Order, 1978" issued under the Essential Commodities Act, 1956, which was administered by the Cement Controller (now Development Commissioner for Cement Industry). This rder also defined the term 'Cement' as any variety of cement imported into India but did not include oil well cement and white cement and coloured cement (other than grey Portland cement). After the introduction of partial decontrol of cement m February, 1982, the import was canalised through the State Trading Corporation of India.

Output of crude

*293. SHRI KALPNATH RAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the output of crude oil in the country during the last financial year;

(b) the target of production get for rh_e current year; and

(c) how far the target is likely te be achieved?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a.) 30. 17 million tonnes.

(b) and (c) 30, 21 million tonnes. It is expected to be achieved.

Setting up of an Institute to train judges

*294SHRITRBALUSHRI V. GOPALSAMY:

Will the Minister of LAW AND JUSTICE be pleased to state;

(a) whether there is any proposal to set up an institute to train judges;

(b) if so, where it will be located;

(c) what will be its scope and the category of judges and presiding officers to be trained at the institute; and

(d) whether any funds have been allocated for it; if so the details thereof?